

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 386 of 2019

Deepak Kumar.

... ..Petitioner

-Versus-

The State of Jharkhand & Ors.

... ..Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Debarshi Mondal, Advocate.

For the State : Mrs. Diksha Dwivedi, A.C. to A.A.G. I.

05/14.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

At the very outset, learned Counsel for the petitioner seeks permission to withdraw this Contempt Application.

Mrs. Diksha Dwivedi, A.C. to A.A.G. I has no objection to the said withdrawal.

Permission is accorded.

Accordingly, this Contempt Application is dismissed as withdrawn.

(Dr. S.N. Pathak, J.)

P.K.S.